

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UN STARRED QUESTION NO.4191**  
TO BE ANSWERED ON 13.12.2019

**REGISTERED CASES UNDER POCSO**

4191. SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:  
DR. SUJAY RADHAKRISHNA VIKHE PATIL:  
DR. SHRIKANT EKNATHSHINDE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of cases registered under the Protection of Children from Sexual Offences (POCSO) Act, 2012 during the last three years in Maharashtra, district-wise;
- (b) whether the Government has taken note of sharp increase in cases of sexual offences against the children and if so, the details thereof;
- (c) whether the Government has initiated any action plan for establishment of special courts for timely disposal of cases registered under POCSO and if so, the details thereof; and
- (d) whether the Government proposes to launch awareness programmes for shaping public opinion against such offences and if so, the details thereof?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) The details of cases registered under the Protection of Children from Sexual Offences (POCSO) Act, 2012 in the last three reports of National Crime Records Bureau (NCRB) in Maharashtra, district-wise is at **Annexure-I**.

(b) As per the information provided by NCRB, a total of 34505, 36022 and 32608 cases were registered under POCSO Act, 2012 during the years 2015, 2016 and 2017 respectively accounting for increase of 4.4% in 2016 over 2015 and decrease of 9.48% in 2017 over 2016.

(c) In furtherance to the Criminal Law (Amendment) Act, 2018, the Government has finalized a scheme in August 2019 for setting up of a total of 1023 Fast Track Special Courts (FTSCs) across the country for expeditious trial and disposal of pending cases pertaining to rape and POCSO Act, 2012, in a time-bound manner under Centrally Sponsored Scheme. The Scheme is for one year over two financial years i.e. 2019-20 and 2020-21.

(d) Section 43 of the POCSO Act, 2012 provides that the Central Government and every State Government shall take all measures to give wide publicity to the provisions of the Act. In accordance with this, the Government has taken various steps from time to time to create awareness of the provisions of the POCSO Act through electronic and print media, consultations, workshops and training programmes with stakeholders concerned. In order to generate awareness about the POCSO Act, a short clip (duration 45 seconds) on POCSO Act was disseminated in Cinema Halls and Doordarshan across the nation from 02.10.2019 to 08.10.2019. Minister, Women and Child Development (WCD) has written to all the Chief Ministers, Members of Parliament, and Heads of local Bodies/Panchayati Raj Institutions to take all necessary measures for effective implementation of the POCSO Act, 2012 as amended in 2019. Secretary, WCD has also written a letter to this effect to all the Secretaries of line Ministries and Chief Secretaries of all States/UTs.

Further, National Commission for Protection of Child Rights (NCPCR) and State Commission for Protection of Child Rights (SCPCRs) are also mandated to monitor the implementation of the POCSO Act, 2012.

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**Annexure-I**

**Statement Referred To In Part (a) of Reply To Lok Sabha Un-Starred Question No.4191 For Answer On 13.12.2019 Raised By SHRI DHAIRYASHEEL SAMBAJIRAO MANE, DR. SUJAY RADHAKRISHNA VIKHE PATIL, DR. SHRIKANT EKNATHSHINDE on "REGISTERED CASES UNDER POCSO" indicating District-wise Crimes committed against Children under POCSO Act in Maharashtra during 2015-2017**

SL	District	2015	2016	2017
1	Ahmednagar	99	150	95
2	Akola	86	51	108
3	Amravati Commr.	66	100	85
4	Amravati Rural	191	171	148
5	Aurangabad Commr.	108	139	116
6	Aurangabad Rural	66	50	67
7	Beed	92	53	70
8	Bhandara	38	51	52
9	Buldhana	92	90	98
10	Chandrapur	142	130	122
11	Dhule	39	50	32
12	Gadchiroli	33	24	38
13	Gondia	62	38	69
14	Hingoli	24	21	26
15	Jalgaon	102	113	70
16	Jalna	35	19	25
17	Kolhapur	97	99	122
18	Latur	56	53	64
19	Mumbai Commr.	881	979	1054
20	Mumbai Railway	9	14	14
21	Nagpur Commr.	206	152	209
22	Nagpur Railway	3	2	5
23	Nagpur Rural	75	90	124
24	Nanded	57	63	86
25	Nandurbar	26	31	24
26	Nasik Commr.	47	48	62
27	Nasik Rural	130	97	95
28	Navi Mumbai	115	143	138
29	Osmanabad	52	72	66
30	Palghar	125	134	167
31	Parbhani	40	53	65
32	Pune Commr.	351	351	427
33	Pune Railway	5	0	4
34	Pune Rural	167	232	190
35	Raigad	93	53	58
36	Ratnagiri	38	53	48
37	Sangli	74	86	89
38	Satara	135	137	139
39	Sindhudurg	24	14	18
40	Solapur Commr.	32	36	65
41	Solapur Rural	113	120	171
42	Thane Commr.	285	224	272
43	Thane Rural	47	92	78
44	Wardha	90	70	84
45	Washim	43	16	30
46	Yavatmal	125	51	59
	<b>Total District(s)</b>	<b>4816</b>	<b>4815</b>	<b>5248</b>

Source: Crime in India